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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 1071 of 1998

New Delhi, dated this the 28th May, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Kuldeep Singh,  
S/o Shri Kailash Chander,  
R/o N-322, Road No.3,  
Andrews Ganj,  
New Delhi-110049.

.... APPLICANT

(By Advocate: Shri H.C. Sharma)

Versus

Union of India through  
the Secretary,  
Ministry of Non-Conventional  
Energy Sources,  
CGO Complex,  
Lodhi Road,  
Block 14,  
New Delhi-110003.

.... RESPONDENT

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks consideration of his name for regularisation/appointment against a Group 'D' post lying vacant with respondents.

2. I have heard Shri Sharma for applicant, who states that applicant's representation dated 21.6.96 (Ann. 4) still remain undissposed of by respondents.

3. I dispose of this O.A. with a direction to respondents to dispose of applicant's aforesaid representation dated 21.6.96 in accordance with rules and instructions on the subject under intimation to applicant within two months from the date of receipt of a copy of this

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order, and in the event, applicant is eligible for such regularisation/ appointment in a Group 'D' post which is stated to be lying vacant with respondents, his name should be considered in accordance with rules and instructions on the subject. No costs.

4. Let a copy of the O.A. be enclosed with this order.

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

/GK/